IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY ,THE TWENTY FIRST DAY OF MARCH TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

And

THE HON'BLE SRI JUSTICE ANIL KUMAR JUKANTI

CONTEMPT CASE NO: 2710 OF 2024

Contempt Case Under Section 10 to 12 of Contempt of Courts Act 1971 to Punish the Respondent for willfully violating and disobeying the orders 18-07-2024 in W.A.No. 248 of 2024.

Between:

Smt S. Bhagyalakshmi, W/o Late S.V. Gangadhara Sastry, aged 82 years Occ. Housewife R/o. 394/LCH Saidabad Colony, Hyderabad

... Appellant

AND

Smt. Chittem Lakshmi, The Managing Director, Telangana Dairy Development Co-Operative Federation Limited, Lalapet, Hyderabad

... Respondent

Counsel for the Petitioner: Ms. Abhishiktha Ruth, represents SRI. J. Sudheer

Counsel for the Respondent: --

The Court made the following ORDER:

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

CONTEMPT CASE No.2710 of 2024

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms. Abhishiktha Ruth, learned counsel represents Sri J. Sudheer, learned counsel for the petitioner.

2. The only grievance put forth is that in furtherance of this Court's order in W.A.No.248 of 2024, the disciplinary authority has passed a fresh order and maintained the same punishment. If the petitioner is aggrieved by such fresh punishment, the remedy is elsewhere. Since this Court has not decided the question of quantum of punishment or suggested any different punishment, no case for initiation of contempt proceedings is made out.

3. Accordingly, the contempt case is **disposed of** by reserving liberty to the petitioner to file appropriate proceedings to assail the new punishment order.

As a sequel, the miscellaneous petitions pending, if any, shall stand closed.

SD/-M.MANJULA
JOINT REGISTRAR

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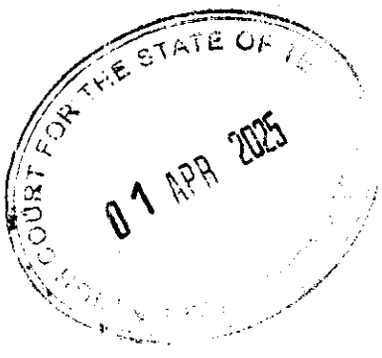
SECTION OFFICER

To
1. Smt. Chittem Lakshmi, The Managing Director, Telangana Dairy Development Co-Operative Federation Limited, Lalapet, Hyderabad
2. One CC to SRI. J. SUDHEER, Advocate [OPUC]
3. Two CD Copies

Kul/plp

HIGH COURT

DATED:21/03/2025



ORDER

CC.No.2710 of 2024

DISPOSING OF THE CONTEMPT CASE

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